

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2676
ANSWERED ON:13.03.2000
HIGH COURT BENCHES
V.S. SIVAKUMAR

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of States where the High Court bench or benches other than the principal seat of the High Court has been established;
- (b) the names of the State Capitals where the principal seat of the High Court has not been established as yet; and
- (c) the reasons therefor?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a): The permanent Benches of High Courts away from their principal seats have been established in eleven States viz. Bihar, Goa, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Rajasthan, Tripura and Uttar Pradesh.

(b) & (c): Bhopal, Bhubaneswar, Gandhinagar, Itanagar and Thiruvananthapuram, are the State capitals in the country where at present there is no High Court or its Bench. It has been decided that a Bench of the Gauhati High Court should be set up at Itanagar after necessary infrastructural facilities are provided by the Government of Arunachal Pradesh.

It is not necessary that the capital of every State should necessarily have a High Court or its Bench. In any case, no complete proposal has been received from the remaining State Governments, in consultation with the Chief Justices of the respective High Courts, for establishing Benches of High Courts in the capitals of the States.